

Through e-mail and Speed Post

Office District & Sessions Court, Moga

Receipt No. 8205 Dated 16-11-13

No. 35435 Gaz. II.17.

From

The Registrar Vigilance,
High Court of Punjab & Haryana,
Chandigarh.

To

All the District & Sessions Judges
in the States of Punjab, Haryana and U.T. Chandigarh.

Dated: Chandigarh; the 08.11.2013.

Subject: Rationalisation / drawing up of cause list in Subordinate Courts.

Reference: This Court's Letter Nos:-
(i) 9314/Gaz/II(2) dated 25th April, 1987
(ii) 12774 Gaz.II(2) dated 28th May, 1987
(iii) 1245/Spl.Gaz. II/17 dated 08th May, 2013

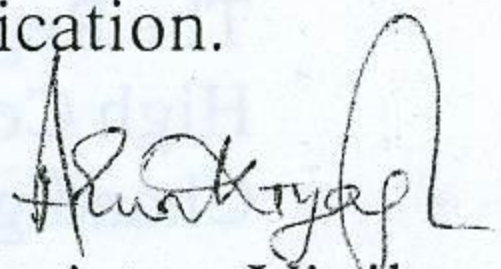
Sir/Madam,

As desired by Hon'ble the Chief Justice and Judges directions issued previously vide this court's letters under reference, are reiterated to the following effect:-

- i) Cases, both civil and criminal, for evidence and arguments be fixed for five days in a week, namely, Monday to Friday.
- ii) Miscellaneous matters like Executions, stay, injunction etc. and matters like Sapurdari, return of case property etc. be fixed for and be heard on Saturdays only. However, if the Court considers that such matters cannot wait for disposal till Saturday, it may take up such matters on other working days as well. It is made clear that miscellaneous matters requiring immediate order, ex parte or otherwise, should be entertained by the Court on days other than Saturdays as well.
- iii) Further where the argument or the evidence in a particular case, does not conclude by Friday or the working day immediately preceding the Saturday, the evidence or arguments in that case be continued or concluded on the following Saturday as well.
- iv) In case, the counsel for the parties so desire and the Court so agrees, it may take up regular cases also on Saturday.

I am, therefore, to request you that the above instructions be circulated amongst all the Judicial Officers posted in your respective Sessions Division, for strict compliance.

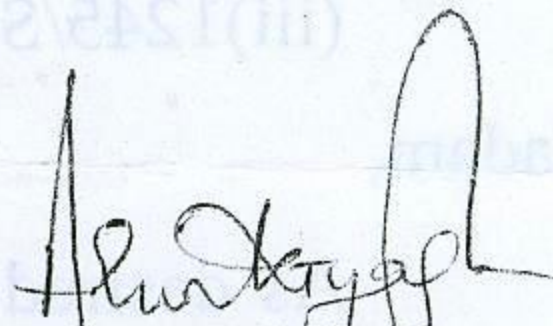
Kindly acknowledge the receipt of this communication.


Registrar Vigilance

Endst No. 35436 Gaz.II(17) Dated 08.11.2013


A copy is forwarded to the following officers for information and necessary action, if any:-

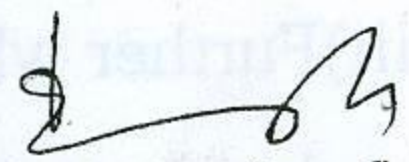
1. L.R., Punjab, Haryana and U.T. Chandigarh.
2. Director (Admn.), Chandigarh Judicial Academy, Chandigarh.
3. The Principal Secretary to Hon'ble the Chief Justice-cum-Registrar.
4. PS/PA/Reader/Steno to all Ld. Registrars;
5. PS/PA/Steno to all Ld. OSDs;
6. Member Secretary, State Legal Services Authority, Punjab, Haryana and U.T., Chandigarh.
7. Supdt. (Rules Cell for compilation)
8. Supdt. (Computer)
9. Supdt. (Confidential)
10. Supdt. (General)
11. Supdt. NCC


Registrar Vigilance

Encls - 8205, Dt - 18-11-13

- Seen. Reader/Ahmed of this Court to mti.
1. Copy be sent to all the Treasury Officers in Moga Sessions division for strict compliance.
 2. The District Attorney Moga.
 3. The President Bar Association Moga for information
 4. Copy be given to Court Manager

ATTESTED

Superintendent
District & Sessions Judge,
Moga. 19-11-13


District & Session Judge
MOGA
18.11.13